

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL No. 294 of 2015

Dated: 11th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

SRM Power Pvt. Ltd.

.... Appellant(s)

Versus

Bangalore Electricity Supply Co. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ankit Shah

Counsel for the Respondent(s) : Ms. Manasi kumar
Ms. Pankhuri Bhardwaj for R.2

ORDER

Learned counsel for the Appellant wants to file additional documents. Let the additional documents be filed and copies of the same be served on the other side well in advance.

Learned counsel for Respondent No.2 undertakes to file Vakalatnama on behalf of Respondent No.4 also within a week and seeks two weeks time to file reply. She may file the reply on or before 26.02.2016 after serving copy on the other side.

List the matter on **21.03.2016**.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk